Annexure 3

Name of the corporate debtor: Osia Hyper Retail Limited (In CIRP)

Date of commencement of CIRP: 28-04-2026

List of Creditors Updated on: 15-07-2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted (Provisionally Admitted)						Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Punjab National Bank	12-05-2026	50,25,25,082.00	50,25,25,082.00	Secured	-	-	No	27.88%	-	-	-	-	The amount of claim has been provisionally admitted.
2	Samunnati Finance Private Limited	13-05-2026	5,83,71,207.77	5,83,71,207.77	Secured	-	-	No	3.24%	-	-	-	-	The amount of claim has been provisionally admitted.
3	Aphelion Finance Private Limited	15-05-2026	7,25,71,441.00	7,25,71,441.00	Secured	-	-	No	4.04%	-	-	-	-	The amount of claim has been provisionally admitted.
4	Indian Bank	16-05-2026	20,49,93,633.33	20,49,93,633.33	Secured	-	-	No	11.37%	-	-	-	-	The amount of claim has been provisionally admitted.
5	Prudent ARC Limited	16-05-2026	11,48,05,210.00	11,48,05,210.00	Secured	-	-	No	6.37%	-	-	-	-	The amount of claim has been provisionally admitted.
	Total		**95,32,66,574.10**	**95,32,66,574.10**	**0.00**	**0.00**	**0.00**	**0.00**	**52.90%**	**0.00**	**0.00**	**0.00**	**-**	

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Note: THE CREDITORS ARE HEREBY INFORMED THAT:

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.
2. The Interim Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the suspended management of the Corporate Debtor.
3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.
4. The Interim Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.
5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.osia@npvinsolvency.in), to follow-up on their claim for quick actions.